## GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE **RAJYA SABHA UNSTARRED QUESTION NO.665** TO BE ANSWERED ON 26th July, 2021

## TRANSFER OF DEFENCE PROPERTY TO SUCCESSORS

## 665 SHRI VISHAMBHAR PRASAD NISHAD: CH. SUKHRAM SINGH YADAV:

Will the Minister of Defence be pleased to refer to answer to Unstarred Question No 651 given in the Rajya Sabha on 17th December 2018 and state:

(a) whether each and every final legal opinion and relinquishment deed has been obtained from a successor in favour of other to allow mutation in favour of a Successor as per Civil Court Judgement 27/09/2010 and now no hurdles are there to proceed with mutation;

(b) if so, by when will the mutation proceedings be completed by Director-General of Defence Estate (DGDE); and

(c) whether it is a fact that one tower and a cycle stand are causing interruption in opening of entry exit gate, if so, by when they would be shifted to allow full entry exit access?

## ANSWER MINISTER OF STATE IN THE MINISTRY OF DEFENCE SHRI AJAY BHATT

(a) & (b): The matter is under examination in Directorate General Defence Estates.

(c) The boundary wall/fencing of the bunglow, Guru Gobind Singh Marg, Lucknow Cantt and entry or exit gates of the bungalow do not exist on site. The bungalow is in dilapidated condition and no one has been living/residing in the premises of bungalow. Further, the Cycle stand and Cell on Wheels Tower are located on Defence land under the management of Cantonment Board.

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